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IN THE CENTRAL ADMINISTRATIVE TRIBUNALS ALLAHABAD.

REGISTRATION C.A. NO. 937 of 1988

Bhopali & others Applicants

Versus

The Assistant Engineer, Northern Railway, Roorkee & others Respondents.

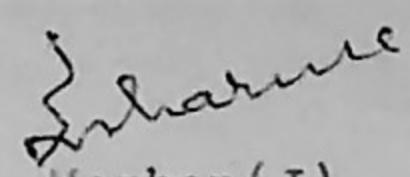
Hon'ble D.S. Misra- AM
Hon'ble G.S. Sharma- JM

In this petition under section-19 of the Administrative Tribunals Act no. XIII of 1985, the applicants had worked as Casual Labour in the Northern Railway for certain periods from 1977 and 1978 and they worked upto October, 1986. They have prayed that the respondents be directed to treat them permanent regular Railway employees and the applicant be given the benefits of certain circular of the Railway administration issued in accordance with the directions of Hon'ble Supreme Court. The learned counsel for the applicant has been heard and he states that relief (i) is not pressed by him and the Tribunal may issue necessary directions for the absorption of the applicants and the matter may be finally disposed of at this stage. We have carefully considered the contention raised before us by the ^{learned counsel &} applicant for the applicants and are of the view that the matter can be finally disposed of at admission stage. We accordingly direct the respondents to consider the case of the

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applicants for absorption in the Railway Service as Class-IV employees on their turn in the light of circular letters dated 28.12.87 and circular letter dated 7.5.86 (Copy Annexure-A-2). The petition is disposed of accordingly. A copy of paper book be sent to the respondents alongwith this order for proper compliance.



Member (J)



Member (A)

Dt/27.9.88/
Shahid.